## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:2970
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CHILD LABOUR IN ITF
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## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether hundreds of child labourers have been employed in India International Trade Fair (IITF) recently organised at Pragati Maidan, Delhi;
- (b)if so, the details thereof;
- (c) the action taken by the Government to punish those who have employed child labourers in ITF; and
- (d) the long-term plans initiated by the Government for the proper enforcement and rehabilitation of child labourers in the country?

## **Answer**

## MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) & (b): As per the information received, Indian Trade Promotion Organisation do not employ any child while organizing India International Trade Fair.
- (c): In view of above, does not arise.
- (d): The Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 processes. Government monitors the implementation of Child Labour (Prohibition & Regulation) Act, 1986 through periodical reports submitted by the State Governments/UTs which are the appropriate government for implementation of the Act in their respective areas. Government is implementing the National Child Labour Project (NCLP) Scheme in 266 districts of 20 States for rehabilitation of child labourers. Under the Scheme, children withdrawn from work are enrolled in the Special Schools where they are provided with bridging education, vocational training, nutrition, stipend, health care facilities etc. before mainstreaming into formal education system.